

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.495/2000.

Thursday, this the 18th day of January, 2001.

Coram: Hon'ble Shri B.N.Bahadur, Member (A),

V.P.Tilore,
At Bar Shingave,
Tal. Igatpuri,
Dist. Nashik.
(By Advocate Shri K.R.Yelwe)

... Applicant.

Vs.

1. Union of India, through the
Director of General Department
of Telecommunication, Sanchar
Bhavan, Ashoka Road,
New Delhi - 110 001.
2. The Chief General Manager,
Mahanagar Telephone Nigam Ltd.,
Telephone House, 15th Floor,
V.S.Marg, Dadar (West),
Mumbai - 400 028.
3. The Asstt. Director General (SPP),
Department of Telecom Pension Section,
Sanchar Bhavan,
20, Ashoka Road,
New Delhi 110 001.
4. The General Manager (North),
Mahanagar Telephone Nigam Ltd.,
Mumbai, Wadala Telephone Exchange,
Mumbai - 400 014.
(By Advocate Shri V.S.Masurkar)

... Respondents.

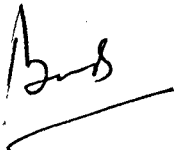
ORDER (ORAL)

{Per Shri B.N.Bahadur, Member (A)}

In this case, both, the Learned Counsels Shri K.R.Yelwe and Shri V.S.Masurkar, have been heard on behalf of Applicant and Respondents respectively and since the matter is in a short compass, it is being disposed of at the admission stage.

2. The case of the Applicant is that he was engaged as

...2.



Casual Labour w.e.f. 1.4.1975 and after working without any break for over 12 years, he was regularised w.e.f. 4.11.1987. He retired on 30.6.1997. The grievance of the Applicant is that the Respondents have not reckoned 50% of the service rendered by him as a Casual Labour for the purpose of eligibility to Pension/Pensionary benefits. It is with these very reliefs that Applicant has filed the OA.

3. The Applicant has further stated that a comprehensive representation in this regard was made by him in July, 1999 through an application of which a copy is annexed at A-I. The Learned Counsel Shri K.R.Yelwe pleads that similar cases have been disposed of with a direction and hence this case could also be disposed of with a direction to dispose of the representation on merits. The Learned Counsel for the Respondents Shri V.S.Masurkar, has no objection to this.

4. This OA, is therefore disposed of with a direction to the Respondents to consider the representation made by the Applicant in July, 1999 (no exact date) to the Chief General Manager, M.T.N.L., Dadar, Mumbai on merits and in accordance with law and intimate their decision to the Applicant. A decision may be taken within three months of the receipt of copy of this order. Liberty is provided to the Applicant to send another copy of this Application to the Respondents. The OA is disposed of accordingly. No costs.



(B.N. BAHADUR)
MEMBER (A)

B.